

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
INDIA OFFSET PRINTER PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>INDIA OFFSET PRINTER PRIVATE LIMITED</b>
2.	Date of incorporation of Corporate Debtor	02-06-2008
3.	Authority under which Corporate Debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of CORPORATE DEBTOR	U22219DL2008PTC178932
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B Wing, Basement, 20/01, Okhla Industrial Area Phase II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020
6.	Insolvency Commencement Date (ICD) in respect of Corporate Debtor	11th September, 2024
7.	Estimated date of closure of insolvency resolution process	10th March, 2025 (Being 180 days from the ICD)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>Vikram Sharma</b> IBBI/IPA-001/IP-P02533/2021-2022/13876
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	26/161, Second Floor, West Patel Nagar, New Delhi-110008 <b>E mail:</b> ipvikramsharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4A/54, Old Rajinder Nagar, New Delhi-110060 <b>E mail:</b> cirp.indiaoffset@gmail.com
11.	Last date for submission of claims	25th September, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. India Offset Printers Private Limited on 11th September 2024.

The creditors of India Offset Printers Private Limited are hereby called upon to submit their claims with proof on or before 25th September, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**S/d-**

**VIKRAM SHARMA**

**Interim Resolution Professional**

**India Offset Printers Private Limited**

Date: 11.09.2024

Place: New Delhi

**IBBI Reg. No.: IBBI/IPA-001/IP-P02533/2021-2022/13876**

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH AT NEW DELHI**  
**COMPANY PETITION NO. CP (CAA)/65/ND/2024**  
**CONNECTED WITH**  
**COMPANY APPLICATION NO.CA (CAA)/63/ND/2024**

In the matter of the Companies Act, 2013  
 And  
 In the matter of  
 Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016  
 And  
 In the matter of Scheme of Amalgamation of  
**ANNAPURNA AGENCY PRIVATE LIMITED**  
 ... Petitioner No.1/Transferor Company No.1  
**AND**  
**CHATURANAN INDUSTRIES LIMITED**  
 ... Petitioner No.2/Transferor Company No.2  
**AND**  
**ECO ASH TECH PRIVATE LIMITED**  
 ... Petitioner No.3/Transferor Company No.3  
**AND**  
**HARSHWARDHAN LEASING LIMITED**  
 ... Petitioner No.4/Transferor Company No.4  
**AND**  
**MAA BAMBLESWARI MINES AND ISPAT LIMITED**  
 ... Petitioner No.5/Transferor Company No.5  
**AND**  
**MAHENDRA SHIPPING LIMITED**  
 ... Petitioner No.6/Transferor Company No.6  
**AND**  
**MILI MARKETING PRIVATE LIMITED**  
 ... Petitioner No.7/Transferor Company No.7  
**AND**  
**MRIDUL ESTATES PRIVATE LIMITED**  
 ... Petitioner No.8/Transferor Company No.8  
**AND**  
**NAYAN TRADERS PRIVATE LIMITED**  
 ... Petitioner No.9/Transferor Company No.9  
**AND**  
**PARAS TRADERS PRIVATE LIMITED**  
 ... Petitioner No.10/Transferor Company No.10  
**AND**  
**PURUSHARATH ASSOCIATES PRIVATE LIMITED**  
 ... Petitioner No.11/Transferor Company No.11  
**AND**  
**YPPPL PRIVATE LIMITED**  
 ... Petitioner No.12/Transferor Company No.12  
**WITH**  
**UDHYAM MERCHANDISE PRIVATE LIMITED**  
 ... Petitioner No.13/Transferee Company

**AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS**  
 (Transferor Company No. 1 was incorporated on 14<sup>th</sup> day of September, 1982 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001. Transferor Company No. 2 was incorporated on 12<sup>th</sup> April, 1982 under the Companies Act, 1956, having its registered office at H-108-A, Connaught Circus, New Delhi-110001. Transferor Company No. 3 was incorporated on 12<sup>th</sup> August, 1999 under the Companies Act, 1956, having its registered office at 10, Masjid Moh, Greater Kailash-II, New Delhi-110048. Transferor Company No. 4 was incorporated on 20th June, 1984 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001. Transferor Company No. 5 was incorporated on 27<sup>th</sup> October, 2004 under the Companies Act, 1956, having its registered office at 10, Masjid Moh, Greater Kailash-II, New Delhi-110048. Transferor Company No. 6 was incorporated on 31<sup>st</sup> October, 1981 under the Companies Act, 1956, having its registered office at 2<sup>nd</sup> Floor, 11, Masjid Moh, Greater Kailash-II, New Delhi-110048. Transferor Company No. 7 was incorporated on 29<sup>th</sup> April, 1997 under the Companies Act, 1956, having its registered office at H-108, Connaught Circus, New Delhi-110001. Transferor Company No. 8 was incorporated on 21<sup>st</sup> September, 1993 under the Companies Act, 1956, having its registered office at H-108, Connaught Circus, New Delhi-110001. Transferor Company No. 9 was incorporated on 21<sup>st</sup> July, 1997 under the Companies Act, 1956, having its registered office at H-108, Connaught Circus, New Delhi-110001. Transferor Company No. 10 was incorporated on 31<sup>st</sup> October, 1981 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001. Transferor Company No. 11 was incorporated on 4<sup>th</sup> April, 1986 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001. Transferor Company No. 12 was incorporated on 16<sup>th</sup> February, 2000 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001 and Transferee Company was incorporated on 25<sup>th</sup> January, 1995 under the Companies Act, 1956, having its registered office at 108, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001).

**NOTICE OF PETITION**  
**TAKE NOTICE** that a Petition under section 230 to 232 and other applicable sections and provisions of the companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 for obtaining the sanction of the Hon'ble National Company Law Tribunal, New Delhi Bench at New Delhi to a Scheme of Amalgamation of ANNAPURNA AGENCY PRIVATE LIMITED, CHATURANAN INDUSTRIES LIMITED, ECO ASH TECH PRIVATE LIMITED, HARSHWARDHAN LEASING LIMITED, MAA BAMBLESWARI MINES AND ISPAT LIMITED, MAHENDRA SHIPPING LIMITED, MILI MARKETING PRIVATE LIMITED, MRIDUL ESTATES PRIVATE LIMITED, NAYAN TRADERS PRIVATE LIMITED, PARAS TRADERS PRIVATE LIMITED, PURUSHARATH ASSOCIATES PRIVATE LIMITED, YPPPL PRIVATE LIMITED WITH UDHYAM MERCHANDISE PRIVATE LIMITED was presented by the Petitioners above named on 17.07.2024 and was listed on 02<sup>nd</sup> day of August 2024 and the said Petition is fixed for hearing before the Hon'ble National Company Law Tribunal, New Delhi Bench, New Delhi on 03<sup>rd</sup> day of October, 2024.

Any person desirous of supporting or opposing the said petition should send to the Petitioner's advocate, notice of his intention signed by him or his advocate, with his name and address, so as to reach the Petitioners' Advocate not later than 2 (two) days before the date fixed for hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-  
**Amit Goel, Advocate**  
 Goel & Associates  
 Corporate Lawyers & Consultants,  
 Advocates for the Petitioners  
 A-42, Navkunj Apartments,  
 87, I.P. Extension, Delhi - 110 092

Date: 10.09.2024  
 Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF AQUAMARINE HEALTHCARE PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	AQUAMARINE HEALTHCARE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	18/07/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DLHI)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100DL2011PTC22458
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA: House No. 2, 2nd Floor, Block 1, State Bank Colony nearby Petrol Pump, Guramwala Colony, Delhi, India, 110009
6. Insolvency commencement date in respect of corporate debtor	10/09/2024 (Date of Order by NCLT).
7. Estimated date of closure of insolvency resolution process	09/03/2025 (180 days from the order dated 10/09/2024)
8. Name and registration number of the insolvency professional acting as interim resolution professional	ASHOK KUMAR IBBI/PA-001/HP-P00847/2017-2018/11430
9. Address and e-mail of the interim resolution professional, as registered with the Board	Garg Ashok & Company, A-2831/1, First Floor, Derawal Nagar, Delhi-110009 gargashokca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Garg Ashok & Company, A-2831/1, First Floor, Derawal Nagar, Delhi-110009 cirp.aquamarinehealth@gmail.com
11. Last date for submission of claims	24/09/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AQUAMARINE HEALTHCARE PRIVATE LIMITED** on 10/09/2024.

The creditors of **AQUAMARINE HEALTHCARE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 24/09/2024 (i.e., date falling fourteen days from the date of the Order) to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no.13 to act as authorized representative of the class [specify class] in Form CA (Not Applicable).

Sd/-  
**ASHOK KUMAR**  
 Interim Resolution Professional  
 Place: Delhi  
 Date: 13.9.2024  
 IBBI/PA-001/HP-P00847/2017-2018/11430

**POSSESSION NOTICE - (for immovable property) Rule 8(1)**

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IHL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the undersigned to the Borrower(s) on 09-09-2024, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(12) of the said Act read with Rule of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL, for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to providing of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the IFL HFL together with costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by IFL HFL, and no further step shall be taken by IFL HFL, for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Yogesh Nagar Mrs. Radha Kumari (Prospect No. IL10576215)	All that piece and parcel of Built-up Third Floor With Roof And Terrace Rights, Property No. E-313, Forming Part Of Kharsa No. 313, Situated At The Abadi Of Lal Dora, East Badli, In Area Of Village Badli, Block Badli, Delhi, India, 110032 Area Admeasuring (IN SQ. FT.): Property Type: Land, Area, Built Up, Area, Carpet, Area Property Area: 270.00, 216.00, 163.00	Rs. 1204579.00/- (Rupees Twelve Lakh Four Thousand Five Hundred and Seventy Only)	09-May-2024	10-Sep-2024
Mr. Aman Kulkarni Mrs. Doly (Prospect No. 976710)	All that piece and parcel of Flat No.-FF-2, First Floor Front Rhs, Without Roof Rights, HIG Of Plot No. 64-A, Kharsa No.-1549, Kalshapuram-3, Village Raispur, Pargana Daera, Tehsil & District Ghaziabad, 201001, Uttar Pradesh, India Area Admeasuring (IN SQ. FT.): Property Type: Built Up Area, Carpet Area Property Area: 752.00, 602.00	Rs. 2072006.00/- (Rupees Twenty Lakh Seventy Two Thousand and Six Only)	09-April-2024	10-Sep-2024

For further details please contact to Authorized Officer at Branch Office: Plot No. 1, First Floor, Mahalaxmi Metro Tower, Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh - 201010 for Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana. Place: Delhi Date: 13/09/2024  
 Sd/- Authorized Officer, For IFL Home Finance Limited

**India Shelter Home Loans**  
**INDIA SHELTER FINANCE CORPORATION LTD.**  
 REGD. OFFICE:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002  
 Branch Office : Office No- 4, 5, 6, 7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Budh Nagar, Noida - 201301, Uttar Pradesh.

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas, The Undersigned Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Herein, Calling Upon The Borrower And The Owner Of The Property To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Physical/Symbolic Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(14) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

NAME OF THE BORROWER/GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED /MORTGAGED PROPERTY(ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	DATE OF POSSESSION
1. Mr./ Mrs. Gurpreet Kaur 2. Mr./ Mrs. Jagmohan Singh Both At: Flat no 13 Subhash Khand Giri Nagar Katka Ji South Delhi-110019 First Floor Without Roof Rights, Portion of Property No-Gb-3 Part of Kharsa No 625, Min Situated in Village Thela Delhi Colony Known As G-Block Hari Nagar Delhi - 110058 LOAN ACCOUNT NO. HL11CHLONS00000554704	All Piece And Parcel Of First Floor Without Roof Rights, Portion of Property No-Gb-3 Part of Kharsa No 625, Min Situated in Village Thela Delhi Colony Known As G-Block Hari Nagar Delhi - 110058	Demand Notice Dated 13.12.2023 Rs. 31,32,531/- (Rupees Thirty One Lakh Thirty Two Thousand Five Hundred Thirty One Only). Due As On 11-12-2023 Together With Interest From 12-12-2023 And Other Charges And Cost Till The Date Of The Payment.	11-Sep-2024 (Physical Possession)

PLACE: DELHINCR Date: 13.09.2024 FOR INDIA SHELTER FINANCE CORPORATION LTD. (AUTHORIZED OFFICER)  
 FOR ANY QUERY PLEASE CONTACT MR. SUDHIRTOMAR (+91 98184 60101)

**CAPRIGLOBAL CAPITAL LIMITED**  
 Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Sempati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi - 110006

**DEMAND NOTICE**

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Capri Global Capital Limited (CGCL) under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the undersigned has issued Demand Notice under section 13(2) of the said Act, calling upon the following Borrower(s) / the said Borrower(s), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

S. No.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	Loan Account No. LNMEK0000031076 (Old) 8050000584762 (New) (Karkardoma Branch) (Borrower)/Mrs. Poornam Devi, Saheb Singh Rawal, Keshav Singh, Balveer Singh Rawal, Dharamveer Rawal, Gajendra Rawal (Co-Borrower)	06-Sep-24 Rs. 2358850	All Piece and Parcel of House Built up on land admeasuring 200 Sq Yds., Part of Kharsa No. 683, Dadpur, District Gautam Budh Nagar, Uttar Pradesh alongwith construction thereon present and future both. Boundaries as under :- East :- Other's Property West :- Gali North :- Other's Property South :- Other's Property

If the said Borrowers shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGCL. Any person who contravenes or abets contravention of the provisions of the said Act/Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.  
 Place : Gautam Budh Nagar Date : 13/09/2024 Sd/- (Authorized Officer) For Capri Global Capital Limited (CGCL)

**RAUNAQ INTERNATIONAL LIMITED**  
 (Formerly Known as RAUNAQ EPC INTERNATIONAL LIMITED)  
 Regd Office: 20 K.M. Mathura Road, P.O. Amar Nagar, Faridabad-121003 (Haryana)  
 Tel: +91 (129) 4288888  
 E-mail: info@raunaqintl.com, Website: www.raunaqinternational.com  
 CIN: L51909HR1965PLC034315

**ADDENDUM TO THE NOTICE OF THE 59<sup>TH</sup> ANNUAL GENERAL MEETING**

This is in reference to Note No. 25 of the notice dated 28<sup>th</sup> August, 2024 for calling the 59<sup>th</sup> Annual General Meeting ("AGM") of the Company scheduled to be held on Friday, 20<sup>th</sup> September, 2024 at 11:30 A.M. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") which has already been sent through electronic mode on 29<sup>th</sup> August, 2024 to those members whose e-mail address are registered with the Company/Depositories on 16<sup>th</sup> August, 2024.

The shareholders are requested to take note of the certificate issued by M/s B.R. Maheswari & Co. LLP Chartered Accountants (ICAR Registration No. 001035N/NS00050), Statutory Auditors of the Company dated 11<sup>th</sup> September, 2024 pursuant to requirements of provision of sub-regulation (1) of Regulation 45 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Regulations") certifying that:

a) a time period of at least one year has elapsed from the last name change.

The Company has not changed its name during the last 1 (one) year. Prior to this name change, the Company had changed its name from "Raunaq International Limited" to "Raunaq EPC International Limited" on 31<sup>st</sup> August, 2015.

b) at least fifty percent of the total revenue in the preceding one year period has been accounted for by the new activity suggested by the new name:

98.68% of the revenues earned during the period from 01 January, 2023 to 31 December, 2023 (as mentioned below) have been from new business activities (i.e. trading activities).

**Statement of total revenue in the preceding one year period**

From 1-Jan-2023 to 31-Dec-2023	Amount (Rs. In lakhs)	%
Income from prior business activity - Sale of services (EPC)	4.99	1.32%
Income from new business activity - Trading Activities	372.06	98.68%
<b>Total Income</b>	<b>377.05</b>	<b>100%</b>

The said certificate has been sent to the aforesaid members alongwith the Addendum to the Notice of the 59<sup>th</sup> Annual General Meeting of the Company. On and from the date hereof, the Notice of AGM should always be read in conjunction with this Addendum. All other contents of the Notice of AGM save and except as revised by this Addendum, shall remain unchanged.

In case of any queries members may write to the Company at above mentioned e-mail ID or at the Registered Office address.

Further details of the above are available on the website of the Company i.e. www.raunaqinternational.com and the Stock Exchange website i.e. www.bseindia.com

For Raunaq International Limited  
 (Formerly Known as Raunaq EPC International Limited)  
 Sd/-  
**Neha Patwal**  
 Company Secretary and (CFO)

Dated: September 12, 2024  
 Place: Faridabad

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF INDIA OFFSET PRINTER PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	INDIA OFFSET PRINTER PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	02-06-2008
3. Authority under which Corporate Debtor is incorporated / registered	ROC, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of CORPORATE DEBTOR	U22219DL2008PTC178932
5. Address of the registered office and principal office (if any) of Corporate Debtor	B Wing, Basement, 20/01, Okhla Industrial Area Phase II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020
6. Insolvency Commencement Date (ICD) in respect of Corporate Debtor	11th September, 2024
7. Estimated date of closure of insolvency resolution process	10th March, 2025 (Being 180 days from the ICD)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>Vikram Sharma</b> IBBI/PA-001/HP-P02533/2021-2022/13876
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	26/161, Second Floor, West Patel Nagar, New Delhi-110008 Email: ipvikramsharma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	4A/54, Old Rajinder Nagar, New Delhi-110060 Email: cirp.indiaoffset@gmail.com
11. Last date for submission of claims	25th September, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **INDIA OFFSET PRINTER PRIVATE LIMITED** on 11th September, 2024.

The creditors of **India Offset Printers Private Limited** are hereby called upon to submit their claims with proof on or before 25th September, 2024 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**VIKRAM SHARMA**  
 Interim Resolution Professional  
 India Offset Printers Private Limited  
 Date: 11.09.2024  
 Place: New Delhi  
 IBBI Reg. No.: IBBI/PA-001/HP-P02533/2021-2022/13876

**DEMAND NOTICE**

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd (IHL), Formerly known as India Infoline Housing Finance Ltd., has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice(s) issued to them. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Ajay Kumar Mishra Mrs. Savitri Mishra (Prospect No. IL10001016, IL10100248)	11-09-2024 (Prospect No IL10000106) Rs. 1642054.00/- (Rupees Sixteen Lakh Two Thousand Five Hundred and Twenty Four Only) 09-09-2024 (Prospect No IL10100248) Rs. 427976.00/- (Rupees Four Lakh Twenty Seven Thousand Nine Hundred and Seventy Eight Only)	Third Floor with roof/terrace rights towards front side right side of Built up Property bearing Plot No C-43 out of Kharsa No. 110059 Area Admeasuring (IN SQ. FT.): Property Type: Land, Area, Built Up, Area, Carpet, Area, Super Built Up, Area Property Area: 405.00, 450.00
Mr. Mohd Saleem Mr. Mohd Adil Mrs. Sama Mrs. Samra Mrs. 788806	09-09-2024 Rs. 1401663.00/- (Rupees Fourteen Lakh One Thousand Six Hundred and Sixty Three Only)	Flat No-S-4, 2nd Floor, Back Side Rhs, With Roof Rights Plot No 134, Block B T1, Df, Distahd Etm-2, Village Raispur, (Bhopura, Pargana, Tehsil & District Ghaziabad, 201001, Uttar Pradesh, India Area Admeasuring (IN SQ. FT.): Property Type: Area, Admeasuring Property Area: 400.00
Mr. Veer Singh Mrs. Doly (Prospect No. IL17164014)	09-09-2024 Rs. 1464498.00/- (Rupees Fourteen Lakh Sixty Four Thousand Four Hundred and Ninety Eight Only)	Second Floor, Without Roof, Terrace Rights (back Side Right Hand South Side Portion), Out Of Built Up Property, Built Up Portion No. 10, Out Of Kharsa No. 2011, Situated in the Area Of Village Malala, Colony Known As Tejni, Part-I, Jan Colony, Uttar Nagar New Delhi, 110059 Area Admeasuring (IN SQ. FT.): Property Area: 405.00, 450.00

Mr. Rakesh Kumar Shukla, PNP Enterprise  
 Mrs. Purnima  
 (Prospect No. IL10036524, IL10076764)  
 Rs. 283131.00/- (Rupees Two Lakh Eighty Three Thousand One Hundred and Thirty One Only)

Mr. Kanishk Saini  
Mrs. Divyesh Kumar  
Mrs. Usha Sani  
Mahavir Prasad  
Hardwar And  
Sanjay  
 (Prospect No. 904245, 905336, 931392)  
 Rs. 1109224.00/- (Rupees Eleven Lakh Twenty Four Thousand One Hundred and Twenty Four Only) (Prospect No 905336) Rs. 390446.00/- (Rupees Three Lakh Ninety Thousand Four Hundred and Forty Eight Only) (Prospect No 931392) Rs. 100266.00/- (Rupees Ten Lakh Two Thousand Six Hundred and Sixty Six Only)

Mr. Dinesh Kumar  
Mr. Dev Kumar  
Mr. Yashwanth  
Mr. Yashwanth  
 (Prospect No. IL10154250)  
 Rs. 2231192.00/- (Rupees Twenty Two Lakh Twenty Three Thousand One Hundred and Twenty Two Only) (Prospect No IL10154250) Rs. 88475.00/- (Rupees Eighty Nine Thousand Four Hundred and Ninety Five Only)

Mr. Mukesh Sharma  
Mrs. Suman  
 (Prospect No. 946633, 949114)  
 Rs. 1699060.00/- (Rupees Sixteen Lakh Ninety Nine Thousand and Sixty Only) (Prospect No 949114) Rs. 86657.00/- (Rupees Eighty Six Thousand Six Hundred and Fifty Seven Only)

Mr. Parvish Hl (B) Bro. Jeans  
 Mrs. Jareena Begum  
 (Prospect No. 95867, 962329)  
 Rs. 102998.00/- (Rupees One Lakh Two Thousand and Ninety Eight Only)

Mr. Nisha Meena  
Jai Guru Dev  
Mr. Rajendra Kumar  
 (Prospect No. IL10337924)  
 Rs. 931392.00/- (Rupees Three Lakh Eighty Seven Thousand Seven Hundred and Eighty Six Only)

Mr. Prathiba Dubey  
Mrs. Sushil Kumar  
 (Prospect No. IL10178076)  
 Rs. 99-09-2024 Rs. 2223115.00/- (Rupees Twenty Two Lakh Twenty Three Thousand One Hundred and Fifteen Only)

Mr. Bharat Mr. Pankaj  
Mrs. Urvasi  
 (Prospect No. IL10184992)  
 Rs. 09-09-2024 Rs. 2240203.00/- (Rupees Twenty Two Lakh Forty Thousand and Twenty Three Only)

Mr. Daya Shankar Singh  
Mrs. Shanti Rani  
 (Prospect No. 818185)  
 Rs. 09-09-2024 Rs. 226186.00/- (Rupees Two Lakh Twenty Six Thousand One Hundred and Eighty Six Only)

Mr. Ramveer Yadav, Mrs. Santia Yadav  
 (Prospect No. 806125, 918971)  
 Rs. 11-09-2024 (Prospect No. 806125) Rs. 1256013.00/- (Rupees Twelve Lakh Fifty Six Thousand and Thirteen Only)  
 Rs. 09-09-2024 (Prospect No. 918971) Rs. 375485.00/- (Rupees Three Lakh Seventy Five Thousand Four Hundred and Eighty Nine Only)

Mr. Mohd Sharif, Mrs. Ravens Shoes, Mrs. Shahana Begam  
 (Prospect No. 822555, 956381)  
 Rs. 11-09-2024 (Prospect No. 822555) Rs. 609594.00/- (Rupees Six Lakh Fifty Thousand Nine Hundred and Fifty Four Only)  
 Rs. 09-09-2024 (Prospect No. 956381) Rs. 256721.00/- (Rupees Two Lakh Fifty Six Thousand Seven Hundred and Twenty One Only)

Mr. Gargi  
Mrs. Geeta  
 (Prospect No. 838882)  
 Rs. 11-09-2024 (Prospect No. 838882) Rs. 107929.00/- (Rupees One Lakh Seven Thousand Nine Hundred and Twenty Nine Only)  
 Rs. 09-09-2024 (Prospect No. IL10413918) Rs. 377526.00/- (Rupees Three Lakh Sevent

